

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4704/2018
M.A. No. 5377/2018

The 21st day of January, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Sonu Kumar, Age 34+ years,
S/o Shri Ram Chander,
Driver, DTC, B.No.25562,
Village Dehkora,
Tehsil Bahadurgarh,
District Jhajjar, Haryana.

.. Applicant

(By Advocate : Shri Sachin Chauhan)

Versus

1. Delhi Transport Corporation,
Through its Chairman,
D.T.C, I.P. Depot,
New Delhi.
2. The Depot Manager,
Delhi Transport Corporation,
Hari Nagar Depot-II,
New Delhi.
3. DSSSB,
Through its Secretary,
DSSSB,
FC-18, Institutional Area,
Karkardooma,
(Near Railway Reservation Centre)
New Delhi-110092.

.. Respondents

(By Advocate : Shri Manish Garg)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

The applicant filed the O.A. challenging the Annexure A-1 Charge Sheet dated 27.03.2017.

2. This Tribunal, on 28.12.2018, while issuing notice in the O.A. as well as on the interim relief, restrained the respondents from issuing any orders in pursuance of the impugned Show Cause Notice dated 13.12.2018, which was issued in pursuance of the Enquiry Report dated 11.10.2018. However, the respondents on 29.12.2018 itself passed the Termination Order.

3. Though the learned counsel for the applicant submits that the said Termination Order was passed with back date, however, now seeks leave of this Tribunal to withdraw the O.A. with a liberty to challenge the said Termination Order by way of a departmental appeal and also with liberty to challenge both the orders, if need arises in future.

4. Accordingly, the O.A. is dismissed as withdrawn with liberty to the applicant to prefer a departmental appeal and also to challenge the orders to be passed by the respondents, if he is still having any

other grievances. MA No.5377/2018 also stands disposed of. No costs.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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